NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CP/TCP/C	SP/CSA/TCSP/TCSA/	NO. 80	/(MAH)/20 <u>\</u>	
CORAM:		Present:	SHRI B.S.V. PRA	KASH KUMAR MEMBER (J)
			SHRI V. NALI	ASENAPATHY MEMBER (T)
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2017				
NAME OF T	THE PARTIES: M/s.	data Ted	hndogy dr	idia P. Dia
SECTION OF THE COMPANIES ACT: OF THE Companies Act 1956/2013/I & BP Code 2016.				
S. No.	NAME	DESIGNATION	[SIGNATURE
1	Peili J. Shelh	Company So	enelary	John

Order CP No.80/66/NCLT/MB/MAH/2017

Unless three months' time as envisaged under section is not completed, petition cannot be disposed. Hence, the Applicant seeking early hearing is rejected.

Sd/V. NALLASENAPATHY
Member (Technical)

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Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)